

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

Appeal No. 165 of 2017 & IA No. 282 of 2017

AND

Appeal No. 166 of 2017 & IA No. 280 of 2017

Dated: 10th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

Appeal No. 165 of 2017 & IA No. 282 of 2017

In the matter of:

**Ambuja Cement Ltd.
Vs.**

.... Appellant(s)

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. P. N. Bhandari

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya for R-1 to 3

Mr. R. K. Mehta
Mr. Himanshi Andely for R-4

Appeal No. 166 of 2017 & IA No. 280 of 2017

In the matter of:

**J. K. Cement Works
Vs.**

.... Appellant(s)

Jaipur Vidyut Vitran Nigam Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. P. N. Bhandari

Counsel for the Respondent(s) : Mr. M. G. Ramachandran

Ms. Poorva Saigal
Mr. Shubham Arya for R-1 to 3

Mr. R. K. Mehta
Mr. Himanshi Andely for R-4

ORDER

Learned counsel for respondent No.4 states that Respondent No.4 does not wish to file any reply.

It is represented that pleadings are complete. List these matters for hearing on **25.09.2017.**

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd